THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a)

Name of the Offcer Years Months

Wg Cdr D'Lima	17	5
(5670) F(P) Wg Cdr Joginder	24	4
Singh (5773) F(N) Sqn Ldr M Cyriac (9518) F(P)	12	6
(8014) AE(M)	13	7
Fit Lt OP Arora (12477) AE(L)	2.5	11

(b) The required information is given in statement [See Appendix C. III, Annexure No. 38].

(c) The required information is given in statement [See Appendix CIII, Annexure No. 39].

(d) Yes.

(e) A proposal to increase the ex-gratia payment from Rs. 42,000/- to One lakh for all fatalaties—aircrew and passengers alike, as a result of accident to Service aircraft is under consideration of the Government. The decision on the proposal will also cover aircrew on VIP Commitments.

Arrests of Staff and Students of the Jawahar Lal Nehru University

750. SHRI GANESH LAL MALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some members of the staff and students of the Jawahar Lal Nehru University were arrested under MISA and DIR during the period from the 26th June, 1975 to the 31st March, 1977; if so, what were the reasons for their arrests;

(b) whether it is a fact that during their detention, cases pertaining to Delhi Bundh on the 15th January, 1975 were instituted against them; if so, what are the reasons therefor;

(c) whether these cases have been withdrawn; and

128

(d) if not, what are the reasons-therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The following 13 students of the Jawahar Lai Nehru University were arrested under DIR/MISA:

- 1. Shri Vijay Shankar Chaudhry
- 2. Shri Ramesh Dixit
- 3. Shri Jagdish Lal
- 4. Shri Bharat Raj Matukar
- 5. Shri Sajeet Datta
- 6. Shri Parmodh Kumar
- 7. Shri Sohal Hashni
- 8. Shri Shashi Shekher
- 9. Shri Martu Botha
- 10. Shri Garjash Panth

11. Shri Devi Parshad Tripathi. He was also detained under MISA on 11-11-1975.

12. Shri Pravir purkayastha. He was detained under MISA on 25-9-1975.

13. Shri Jugal Kishore.

The students mentioned at serial numbers 1 to 11 were arrested under the DIR because they were found collectively campaigning against the Government and also collecting funds to raise voice against the Emergency. The case against them was withdrawn on 8-3-1977. As for the student at serial number 13, namely Shri Jugal Kishore, he was arrested on 16-12-1975 under the DIR while he was shouting anti-Government slogans at Tilak Nagar Chowk. This case was withdrawn on 8-3-1977. The detention order against the student at serial number 12, namely Shri Pravir Pur-kayastha under MISA has been revoked.

(b) No, Sir. The cases of Delhi Bundh on 3-5-1974 and 15.1.1975 were-instituted in the court on 29-7-1974 and 28-2-1975 prior to the Emergency and only two students, namely S/Shri Ramesh Dixit and Jagdish Lal, mentioned at serial numbers 2 and 3 in para (a) above, were involved in these cases.

(c) and (d) No, Sir. The two cases are pending trial in the court. The matter is under the consideration of the Delhi Administration.

जम्मू ग्रौर काश्मीर सरकार द्वारा प्रख्यापित लोक सुरक्षा ग्रथ्यादेश

751. भी नरेन्द्र सिंह : क्या गृह मंत्री यह बताने की क्रुपा करेंगे कि जम्मू और काश्मीर सरकार द्वारा प्रख्यापित किए गए जम्मू ग्रीर काश्मीर लोक सुरक्षा ग्रध्यादेश, 1977 के सम्बन्ध में केन्द्रीय सरकार की क्या प्रतिक्रिया है ?

Public Safety Ordinance promulgated by J&K Government

751. SHRI NARENDER SINGH: Will the Minister of HOME AFFAIRS be pleased to state what is Central Government's reaction to the Jammu and Kashmir Public Safety Ordinance 1977 promulgated by the Jammu and Kashmir Government?]

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मण्डल) : यह तो माना गया है कि जम्मू व कश्मीर की सुरक्षा की विशेष समस्यायें हैं श्रीर तोड़फोड़ तथा राष्ट्र-विरोधी तत्वों से प्रभावकारी ढंग से निपटने के लिए कोई कानून बनाये जाने पर कोई श्रापत्ति नहीं है, किन्तु भारत सरकार को जम्मू व काश्मीर लोक सुरक्षा ग्रध्यादेश, 1977 के कुछ उपबंधों के संबंध में कुछ गलतफहमियां हैं। विशेषरूप से नजरबन्दी के कारण बताये बिना तथा सलाहकार मंडलों को भेजे बिना निवारक नजरबन्दी श्रीर प्रेस पर प्रतिबंध लगाने से संबंधित उपबंधों का दृष्पयोग हो सकता है श्रीर वे व्यक्तिगत स्वतंत्रता तथा प्रेस की स्वतंत्रता के प्रतिकूल हो सकते हैं। गृह मंत्री ने जम्मूव कश्मीर के मुख्य मंत्री को पहले ही पत्न लिखा है जिसमें उनसे केन्द्रीय सरकार के विचारों को ध्यान में रखते हुए अध्यादेश के उपबंधों पर पुनर्विचार करने का अनुरोध किया गया है।

fTHE MINISTER OF STATE D THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): While it is recognised that Jammu and Kashmir has special problems of security and there is no objection to a law being enacted to effectively deal with subversive and anti-national elements, the Government of India have some misgivings regarding some of the provisions of the Jammu and Kashmir Public Safety Ordinance, 1977. In particular, the provisions relating to preventive detention without disclosure of grounds of detention and without reference to Advisory Boards, and the imposition of curbs on the Press appear to be capable of misuse and to militate against both individual liberty and freedom of the Press. The Home Minister has already written to the Chief Minister of Jammu & Kashmir requesting him to review the provisions of the Ordinance in the light of the Central Goernment's views.]

Export incentives for Small Scale and Cottage Industries

752. SHRI ROSHAN LAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have formulated any schemes for giving incentives to small scale and cottage industries for export of their goods;

(b) if so, what are the details thereof;

(c) what are the details of the small scale and cottage industries which have got export potential;

f[] English translation.